

IN THE NATIONAL COMPANY LAW TRIBUNAL  
"MUMBAI BENCH"

CSP No. 824 /2017

Under Sections 230 to 232 of the Companies Act, 2013  
And

In the matter of Scheme of Amalgamation of Virgo Valves & Controls Private Limited having CIN U29120MH2004PTC146916 ('Transferor Company' or 'Virgo India') with Emerson Process Management (India) Private Limited having CIN U29196MH1981PTC024115 ('Transferee Company' or 'EPM India') and their respective Shareholders

**VIRGO VALVES & CONTROLS PRIVATE LIMITED**, a company incorporated under the provisions of Companies Act, 1956 having its registered address at 7B, 3rd Floor Sambhava Chambers, Sir P.M. Road, Fort, Mumbai - 400 001

.....Petitioner Company

Order delivered on 7<sup>th</sup> September, 2017

Coram:

Hon'ble **B.S.V. Prakash Kumar**, Member (J)  
Hon'ble **V.Nallasenapathy Hon'ble**, Member (T)

For the Petitioner(s): Mr. Hemant Sethi i/b Hemant Sethi & Co

Per: **V.Nallasenapathy, Member, (T)**

**ORDER**

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 4<sup>th</sup> October, 2017.
3. Learned Advocate for the Petitioner states that in pursuance of the directions contained in Order dated 19<sup>th</sup> July, 2017 passed by the National Company Law Tribunal, Mumbai Bench ('Tribunal') in the Company Scheme Application No. 759 of 2017, the meeting of Equity Shareholders was held on Thursday, 24<sup>th</sup> August, 2017 and the requisite

quorum was present and the Scheme was approved with the requisite majority by the Equity Shareholders without modifications. The Chairperson appointed for the meeting has filed her report dated 24<sup>th</sup> August, 2017 which is annexed as Annexure 'F' to the petition.

4. The Learned Advocate for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Scheme Application No. 759 of 2017 by the Tribunal.
5. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Official Liquidator, Central Government through Regional Director and Registrar of Companies, Mumbai. No representation is received by the Petitioner Company from any Regulatory Authority.
6. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
7. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

**V .Nallasenapathy, Member (T)**

Sd/-

**B.S.V. Prakash Kumar, Member (J)**